

May 2, 2022
Item Nos.1 & 2
Court No.1
SG/gd/ssd

WPA(P) 168 of 2022

Pallabi Chatterjee and others
vs.
State of West Bengal and others

with

WPA(P) 169 of 2022

Tiyasa Biswas
vs.
State of West Bengal and others

Ms. Susmita Saha Dutta, Advocate
...for the Petitioners in WPA(P) 168 of 2022

Mr. S.N. Mookherjee, Id AG
Mr. Amitesh Banerjee, Sr. Adv.
Ms. Ipsita Banerjee,
Mr. Nilotpal Chatterjee, Advocates
... for the State

Mr. Dhiraj Trivedi, Id ASGI
Ms. Susmita Sarkar, Advocate
... for the Union of India

Mr. Billwadal Bhattacharyya, Id ASGI
Mr. Samrat Goswami, Advocate
... for the CBI

Mr. Sumit Ray, Advocate
... for respondent No.5 in WPA(P) 168 of 2022

Ms. Pinky Anand, Sr. Advocate
Mr. Pramit Kumar Ray, Sr. Advocate
Ms. Chandreyi Alam,
Mr. Swatarup Banerjee,
Mr. Lokenath Chatterjee,
Mr. Krishnendu Bhattacharya,
Ms. Pranati Goswami,
Ms. Sanchita Barman Roy,
Ms. Ashima Roy Chowdhury,
Ms. Sabita Roy,
Ms. Tripti Mukherjee,
Ms. Sarda Sha,
Ms. Rini Bhattacharyya,
Ms. Anindita Maity,
Ms. Namrata Singh,

Mr. Sukanta Ghosh,
Mr. Subhajit Das, Advocates
...for the Petitioner in WPA(P) 169 of 2022

Mr. Anish Kumar Mukherjee,
Mr. Amrit Sinha,
Mr. Surajit Saha, Advocates
...for respondent No.2 in WPA(P) 169 of 2022

Moynaguri incident: Learned counsel for petitioners in WPA(P) 168 of 2022 prays for filing certain additional material in support of incident of rape at Moynaguri. She submits that she will place it on record alongwith appropriate affidavit during the course of hearing.

Netra incident: Learned Advocate General has placed on record the progress report of investigation in the form of affidavit and also the case diary indicating various steps which have been taken after the previous order of this Court. The report discloses that the prayer for compensation to victim has been sent to the District Legal Services Authority but the submission of learned counsel for petitioners is that no compensation even in the form of interim compensation has been paid.

Namkhana incident: Learned Advocate General has produced the report in the form of affidavit disclosing the progress of investigation. He has also informed that Smt. Damayanti Sen,

IPS, Special Commissioner of Police, Kolkata is supervising the investigation.

Shantiniketan incident: The report in the form of affidavit disclosing the progress of investigation has been placed on record. The case diary has also been produced which has been perused.

Pingla incident: The report in the form of affidavit disclosing the progress of investigation has been placed on record. The affidavit also discloses that the investigation is being carried out under the supervision of Smt. Parul Kush Jain, IPS, IGP, Traffic, West Bengal. The case diary produced by learned Advocate General is perused and returned back to the learned Advocate General.

Learned Advocate General has agreed that in all these five incidents, referred to above, a copy of the report in the form of affidavit filed today will be supplied to the learned counsel for the petitioners after wiping off any portion of the affidavit which is not required to be disclosed to the other side.

We are also informed that in all these five incidents, communication has already been sent to the DLSA/SALSA for taking action to award

compensation under the Victim Compensation Scheme.

The officer-in-charge of the DLSA/SALSA are expected to take expeditious action on the communication so received by them and are also expected to do the needful in accordance with the Scheme expeditiously preferably within two weeks.

Learned Advocate General has informed that the Chairperson, West Bengal Commission for Protection of Child Rights had approached his junior to engage him to appear in these matters, but he is appearing for the State, therefore, he does not intend to appear for the Child Rights Commission.

We are also informed by the learned counsel for the petitioners that she has served the Chairperson, West Bengal State Commission for Women, but no one is present on their behalf. Therefore, counsel for the petitioners is directed to inform the Chairperson, West Bengal State Commission for Women about the next date of hearing.

Learned counsel appearing for the West Bengal Electricity Distribution Company Limited has prayed for time to file the report in WPA(P) 168 of 2022.

For the limited purpose of consideration of Moynaguri incident, list these matters high up on 4th May, 2022.

[Prakash Shrivastava, C.J.]

[Rajarshi Bharadwaj, J.]